

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 78 OF 2023

IN THE MATTER OF:

Durga Singh Panwar & Ors..

.....Applicants

Versus

Rajendrs Singh Dafoti & Ors.

... Respondents

REPORT BY WAY OF AFFIDAVIT ON BEHALF OF DISTRICT
MAGISTRATE, PITHORAGARH, UTTARAKHAND, IN COMPLIANCE OF
DIRECTIONS PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL
VIDE ITS ORDER DATED 14.02.2023.

P A P E R - B O O K
I N D E X

<u>Srl</u>	<u>Particulars</u>	<u>Pages</u>
1.	Report by way of Affidavit on behalf of District Magistrate, Pithoragarh, Uttarakhand, in compliance of directions passed by the Hon'ble National Green Tribunal vide its order dated 14.02.2023.	
2.	<u>ANNEXURE R-1</u> : A true copy of the order dated 14.02.2023 passed by this Hon'ble Tribunal	
3.	<u>ANNEXURE R-2</u> : A copy of the O.M. dated 23 rd September, 2021	

Filed by:



[RAHUL VERMA]

Additional Advocate General for State of Uttarakhand /
Respondent s

137, Tower No.10, Supreme Enclave,
Mayur Vihar Phase-I, Delhi-110091

Mobile No. 9717706032

Email- advrahulverma9999@gmail.com

1

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 78 OF 2023

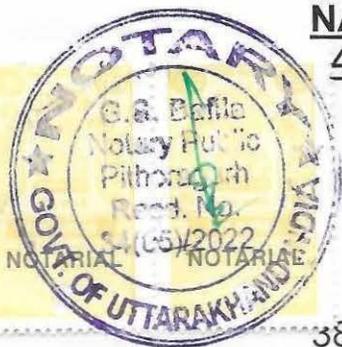
IN THE MATTER OF:

Durga Singh Panwar & Ors..Applicants

Versus

Rajendrs Singh Dafoti & Ors. ... Respondents

**REPORT BY WAY OF AFFIDAVIT ON BEHALF OF DISTRICT
MAGISTRATE, PITHORAGARH, UTTARAKHAND, IN
COMPLIANCE OF DIRECTIONS PASSED BY THE HON'BLE
NATIONAL GREEN TRIBUNAL VIDE ITS ORDER DATED
4.02.2023.**



I, Reena Joshi W/o Shri Chandrasekhar Joshi aged about 38 years, presently posted as District Magistrate, Pithoragarh, Pithoragarh, Uttarakhand, do hereby solemnly affirm on oath and state as under:



1. That in my abovementioned official capacity, I am acquainted with the facts and circumstances of the present matter, and I am fully competent to file present Report by way of Affidavit on behalf of District Magistrate, Pithoragarh.
2. That the applicants in the abovementioned matter, namely Inder Singh etc. are residents of Village Bajeta, Tehsil

(Signature)

2

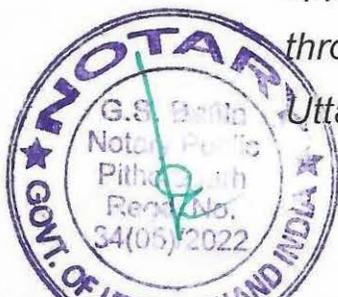
Munsiyari (Tejam), District Pithoragarh, Uttarakhand and have filed the present application under the provisions of the National Green Tribunal Act, 2010 complaining that Rajendra Singh Dafoti in collusion with Basant Singh Ex-Pradhan Gram Panchayat and others forged No Object Certificate (NoC) with fake signature of the villagers and procured mining lease in question in respect of land measuring 17.967 hectares in the above said village. The village is located on extreme slope and comes under the disaster zone.

3. That the abovementioned matter was listed on 14.02.2023 before this Hon'ble Tribunal, after hearing, this Hon'ble Tribunal was pleased to pass the following order:-

"

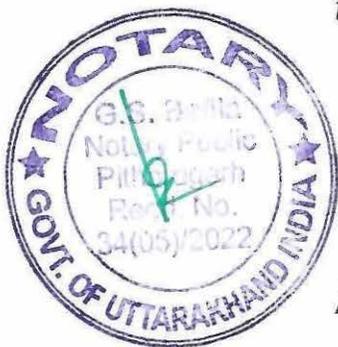
2. Prima facie, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010.

3. In view of the averments in the application, we consider it appropriate to have response of (1) the State of Uttarakhand through Chief Secretary, Government of Uttarakhand, (2) Uttarakhand State PCB (UKSPCB), (3) the Divisional Forest



3

Officer (DFO), Pithoragarh and (4) the District Magistrate (DM), Pithoragarh, who stand impleaded as respondents No. 1 to 4. The Registry is directed to prepare and attached memo of parties to the application. Notices alongwith the copies of the application and documents attached with the same be issued to respondents no. 1 to 4 requiring them to file their replies within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.



.....”
 A copy of the abovementioned order dated 14.02.2023 is annexed hereto and marked as ANNEXURE A-1.

4. That in compliance of the directions passed by this Hon'ble Tribunal on dated 14.02,2023, the Joint Committee visited site in question on 21.03.2023.
5. That in compliance of the directions passed by this Hon'ble Tribunal, it is brought to the kind perusal of this Hon'ble Tribunal that Office Memorandum No. 1425/VII-A-1/2021/1(13)/18 dated 23rd September, 2021 issued by the Government, the approval was granted for 50 years on the

A handwritten signature in black ink, likely of the notary or a representative, located at the bottom center of the page.

4

land measuring 17.967 Hectare, located at Village Bajeta, Tehsil Munsiyari (Tejam), District Pithoragarh, Uttarakhand in favour of M/s J.D. Minerals, Proprietor – Shri Rajendra Singh Dafoti, resident of B-54, Judge Farm, Chhoti Mukhani, District Nainital, Uttarakhand. A copy of the abovementioned O.M. dated 23rd September, 2021 is annexed hereto and marked as ANNEXURE A-2.

6. That in view of the grievances of the applicants-complainants in the present matter, the joint committee submitted its report containing the material facts, the same are reproduced below for kind perusal of this Hon'ble Tribunal:-

- (i) That there are local shrubs and pine trees situated around the mining area, and on below eastern side of the mining area, the Bhujgadh river is flowing. As per report with regard to geosensitive area, received from the District Task Force, Pithoragarh, Geology and Mining Unit, Directorate of Industries, Uttarakhand, the proposed area in question is situated mid longitude about 1441 Meter height at north 29°56'53.2" parallel



5

80*14'0.58" located on centre side, in the area subsidence is not observed and maximum area of District Pithoragarh comes under geotectonic zone.

- (ii) That the conditional permission have been granted to the lease-holder Shri Rajendra Singh Dafoti for mining of Soap Stone. The F.I.R. no.79/22 under section 420 I.P.C. has been registered against Rajendra Singh Dafoti in Police Station Nachni with regard to forged signatures. The matter has been sent to S.F.L. Research Lab, New Delhi for matching the handwriting and investigation is going on in the matter.
- (iii) The illegal mining of 40 X 15 meter = 600 square meter has been done by the lease-holder on the parallel land of the State Government and 500 meter length and 4 meter width road have been cutted by the lease holder, without having any permission and the muck generated from the same have been dumped in the 20 meter length and 15 meter width area and 50 meter length and 10 meter width area on the slope area of forest, resulting



the same, the 2800 square metre land of forest area have been affected, and 10 trees are damaged. In this regard, as per report received from Forest Department, the Divisional Forest Area, Pithoragarh vide its report dated 1.4.2023 levied the penalty of amount of Rs.3,21,778/- (Rupees three lakhs twenty one thousand seven hundred and seventy eight only) has been imposed on the lease holder, out of the same Rs.1,05,000/- (Rupees one lakh five thousand only) has been recovered and the action is under process for recovery of rest of the amount of penalty.

- (iv) That according to the report received from the committee, it was informed that no factual record was presented by the applicant representative in connection with the fact of arrival of Patwari and Kanungo Bansababad in the vehicles of the opposite parties and regarding ban on mining.

- (v) That during the site inspection it was found by the joint committee that mining are activities not carried out by the



7

lease holder, however, in the past, the debris generated from mining has been dumped on the slope area of forest land, due to which the Bajeta to Bansbagad pedestrian access road and the water source and Gauchar are affected, the debris has reached on the riverbed of the Bhujgarh through Gadhera, and the joint committee also found there is no obstruction on the flow of river Bhujgadh.

(vi) That the Mining Department has suspended e-ravanna portal of the mining lease holder due to earlier illegal mining found at the time of inspection.

(vii) It is also pertinent to mention herein that penalty of Rs.14,74,200/- (Rupees fourteen lakhs seventy four thousand two hundred only) has been imposed under the recent provisions of Uttarakhand Mining (Prohibition of Illegal Mining, Transportation and Storage) Rules, 2021 on the lease holder for past illegal mining found at the time of earlier inspection, against the same Rs.7,74,200/- (Rupees seven lakhs seventy four



8

thousand two hundred only) has been recovered in compliance of the order dated 25.04.2023 passed by District Magistrate, Pithoragarh, Uttarakhand as the lease holder deposited is as first installment and for recovery of rest of the penalty, the action is in process.

(viii) It is pertinent to mention herein in addition to the above action, in compliance of the suggestion given by the joint committee, the action for ensuring to stop the illegal mining action, the Anti-mining Force has been directed to regularly watch the illegal mining.

7. That the Joint Inspection Report along with its annexures is already part of the record of this Hon'ble Tribunal.
8. That the present Report by way of Affidavit in compliance of direction passed by this Hon'ble Tribunal is being filed kind perusal of this Hon'ble Tribunal.




DEPONENT

9

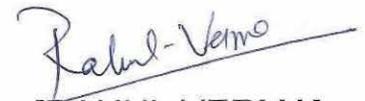
VERIFICATION

I, the deponent above named do hereby verify and say that the contents of my above report by way of affidavit are true and correct to my knowledge based on record, no part of it is false and nothing material has been concealed there from. The legal submissions are further true as per legal advice received and believed to be true and correct.

Verified by me at Pithoragarh, Uttarakhand on this 08 day of May, 2023.


DEPONENT

Filed through:


[RAHUL VERMA]

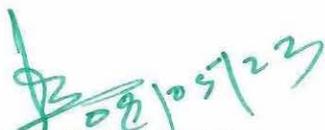
Additional Advocate General for State of Uttarakhand
/Respondents

137, Tower No.10, Supreme Enclave,
Mayur Vihar Phase-I,
Delhi-110091

Mobile No. 9717706032

Email- advrahulverma9999@gmail.com

Solemnly Affirmed before me to day
At H.S. Patti
By Rajendra Verma, D.M. & Th.
the deponent is identified by Sri K. M. J.
Smt. Self
I have satisfied my self by examining that
he/she underst and the Contents of the
affidavit/Document


GANGA SINGH BAFILA
Advocate
Notary Public
Distt. Pithoragarh (U.K.) India
Regd. No. : 34(05)/2022



Item No. 2

(Court No. 2)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

(Through Physical Hearing with Hybrid VC Option)

Original Application No. 78/2023

Durga Singh Pawar & Ors.

...Applicants

Versus

Rajendra Singh Dafoti & Ors.

...Respondents

Date of hearing: 14.02.2023

CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.

Applicant: None.

ORDER

Application under the provisions of the National Green Tribunal Act, 2010.

1. The applicants- Inder Singh and other residents of Village Bajeta, Tehsil Munsihari (Tejam), District Pithoragarh, Uttarakhand have filed the present application under the provisions of the National Green Tribunal Act, 2010 complaining that Rajendra Singh Dafoti in collusion with Basant Singh Ex-Pradhan Gram Panchayat and others forged No Object Certificate (NoC) with fake signature of the villagers and procured mining lease in question in respect of land measuring 17.967 hectares in the above said village. The village is located in extreme slope and comes in the disaster zone. Mining in the site in question may lead to land-slide endangering the residences of the villagers, the water stream, gochar, panghat, Government school and the passage. The Project Proponent is carrying out illegal mining in land other than the land leased out and is cutting green Chid (Pine) trees and throwing the over burden in Bujgarh River. The applicants made complaint to the



[Handwritten Signature]

O. A. No. 78/2023

Durga Singh Pawar & Ors. Vs.
Rajendra Singh Dafoti & Ors

-2-

District Magistrate and Divisional Forest Officer, Pithoragarh but the concerned officers/officials made wrong reports in favour of the Project Proponent and no action has been taken on the same.

2. *Prima facie*, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010.

3. In view of the averments in the application, we consider it appropriate to have response of (1) the State of Uttarakhand through Chief Secretary, Government of Uttarakhand, (2) Uttarakhand State PCB (UKSPCB), (3) the Divisional Forest Officer (DFO), Pithoragarh and (4) the District Magistrate (DM), Pithoragarh, who stand impleaded as respondents No. 1 to 4. The Registry is directed to prepare and attached memo of parties to the application. Notices alongwith the copies of the application and documents attached with the same be issued to respondents no. 1 to 4 requiring them to file their replies within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

4. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of UKSPCB, DFO and DM, Pithoragarh and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representatives of the concerned project proponents verify the factual position and take appropriate remedial action by following due course of law.



राजेश्वर

O. A. No. 78/2023

12

Durga Singh Pawar & Ors, Vs.
Rajendra Singh Dafoli & Ors

-3-

and giving opportunity of being heard to the project proponents. The State PCB will be the nodal agency for coordination and compliance.

5. Factual and Action taken Report may be submitted within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.
6. List for further consideration on 12.05.2023.
7. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the DFO, State PCB and District Magistrate, Pithoragarh by e-mail for compliance.

Atun Kumar Tyagi, JM

Dr. Afroz Ahmed, EM

February 14, 2023
AG

Handwritten: नरसिंह

जिला अधिकारी
पिथौरागढ़

उत्तराखण्ड शासन
औद्योगिक विकास (खनन) अनुभाग-1
संख्या: 1425/VII-A-1/2021/1(13)/18
देहरादून, दिनांक: 23 सितम्बर, 2021

कार्यालय ज्ञाप

जनपद पिथौरागढ़, तहसील मुनस्यारी के ग्राम बजेता में कुल 17.967 है० भूमि में सोपस्टोन का खनन पट्टा चाहने हेतु मै० जे०डी० मिनरल्स प्रो० राजेन्द्र सिंह दफौटी पुत्र स्व० श्री नन्दन सिंह दफौटी, वी-54, जज फार्म, छोटी मुखानी, हल्द्वानी, जनपद नैनीताल के आवेदन पत्र के क्रम में शासन के कार्यालय ज्ञाप संख्या-:248/VII-1/2018/1(13)/18, दिनांक 12 अक्टूबर, 2018 द्वारा मै० जे०डी० मिनरल्स प्रो० राजेन्द्र सिंह दफौटी पुत्र स्व० श्री नन्दन सिंह दफौटी, वी-54, जज फार्म, छोटी मुखानी, हल्द्वानी, जनपद नैनीताल के पक्ष में जनपद पिथौरागढ़, तहसील मुनस्यारी के ग्राम बजेता में कुल 17.967 है० भूमि में 50 वर्ष की अवधि हेतु सोपस्टोन का खनन पट्टा स्वीकृत किये जाने हेतु आशय पत्र (letter of Intent) स्वीकृत किया गया।

2- निदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड देहरादून के पत्र संख्या-1649/मु०ख०/144/पिथौ०/खनन/भू०खनि०ई०/2018-19, दिनांक 21 अगस्त, 2021 द्वारा उपरोक्त कराये गये प्रस्ताव के क्रम में मै० जे०डी० मिनरल्स प्रो० राजेन्द्र सिंह दफौटी पुत्र स्व० श्री नन्दन सिंह दफौटी, वी-54, जज फार्म, छोटी मुखानी, हल्द्वानी, जनपद नैनीताल के पक्ष में जनपद पिथौरागढ़, तहसील मुनस्यारी के ग्राम बजेता के क्षेत्रान्तर्गत कुल 17.967 है० भूमि में सोपस्टोन के खनन पट्टा हेतु उक्त कार्यालय ज्ञाप दिनांक 12 अक्टूबर, 2018 द्वारा स्वीकृत आशय पत्र की अनुपालना में हुए लगभग 29 माह के विलम्ब का मर्षण करते हुए जनपद पिथौरागढ़, तहसील मुनस्यारी के ग्राम बजेता के क्षेत्रान्तर्गत सीमांकित कुल 17.967 है० भूमि में उत्तराखण्ड गौण खनिज नीति, 2015 (समय-समय पर यथासंशोधित) के प्रावधानानुसार सोपस्टोन का 50 (पचास) वर्ष की अवधि का खनन पट्टा निम्नवत् स्वीकृत करने का निर्णय लिया गया है :-

क्र०सं०	खनिज का नाम	सोपस्टोन
1.	क्षेत्रफल	ग्राम बजेता में जोतदार के नाम दर्ज श्रेणी 1(क) की भूमि का क्षेत्रफल 13.685 है०, श्रेणी 7क की भूमि का क्षेत्रफल 1.353 है०, राज्य सरकार की 2.59 है० व सार्वजनिक उपयोग की भूमि 0.339 है० इस प्रकार आवेदित क्षेत्रान्तर्गत कुल भूमि 17.967 है० भूमि एक संहत खण्ड में खसरा विवरण एवं खसरा मानचित्र के अनुसार उपरोक्त क्षेत्र का भूमि पर वास्तविक सीमाबन्धन खेतवार एवं खसरावार क्षेत्र के आधार पर निर्धारित।
2.	अवधि	खनन पट्टा के पंजीयन की तिथि से 50 वर्ष
3.	अपरिहार्य भाटक	उत्तराखण्ड उपखनिज परिहार नियमावली, 2001 के द्वितीय अनुसूची एवं उसमें समय-समय पर होने वाले संशोधनों के अनुसार।
4.	स्वामित्व (रायल्टी)	उत्तराखण्ड उपखनिज परिहार नियमावली, 2001 के प्रथम अनुसूची एवं उसमें समय-समय पर होने वाले संशोधनों के अनुसार।
5.	जिला खनिज फाउन्डेशन में अंशदान	शासनादेश दिनांक 14 फरवरी 2018 के प्रावधानानुसार रायल्टी का 25 प्रतिशत
6.	अन्य कर	राजकीय नियमानुसार

सत्यापित.


जिला अधिकारी



अतिरिक्त शर्तें:

- 7.1 शारानादेश के दिनांक रो छः माह के भीतर समुचित पट्टा विलेख निष्पादित नहीं किया जाता है तो शारानादेश बिना किसी पूर्व सूचना के ही आवेदन शुल्क जमा करते हुये प्रतिराहित कर दिया जायेगा।
- 7.2 वन विषयक यदि स्वीकृत क्षेत्र का कोई भाग वन भूमि में पाया जाता हो या घोषित होता है, पर वन संरक्षण अधिनियम, 1980 के अनुसार वन भूमि पर पर्यावरण एवं वन मंत्रालय, भारत सरकार से अनुमति प्राप्त की जानी होगी।
- 7.3 आवेदक को खनन पट्टा विलेख की शर्तों/शासकीय आदेशों/निदेशालय द्वारा जारी आदेशों/खनन नियमों/शासनादेशों/स्थानीय आदेशों का पूर्ण रूप से पालन करना होगा।
- 7.4 प्रभागीय वनाधिकारी, वन प्रभाग, पिथौरागढ़ के पत्र सं० 788/9-2, दिनांक 09-05-2019 के अनुसार प्रश्नगत खनन क्षेत्र में स्थित चीड़ के हरे खड़े 0-10 सेमी० के 25 वृक्ष, चीड़ हरे खड़े 10-20 सेमी० के 20 वृक्ष, ववैराल के 06 वृक्ष, तिमूला के 06 वृक्ष, आवंला के 02 वृक्ष, कुदिला के 09 वृक्ष कुल 68 वृक्षों की सुरक्षा हेतु वन विभाग द्वारा निर्धारित मानकों के अनुसार शुष्कित दूरी छोड़कर की जानी होगी।
- 7.5 आशय पत्र पर स्वीकृत एवं सीमांकित 17.967 है० के क्षेत्रान्तर्गत सार्वजनिक उपयोग की कुल भूमि 0.339 है० क्षेत्रफल में खनन कार्य निषिद्ध होगा तथा राज्य सरकार की भूमि 2.50 है० का राजस्व विभाग द्वारा निर्धारित दरों के अनुसार Lease rent का भुगतान जिलाधिकारी, पिथौरागढ़ द्वारा निर्धारित विधि एवं दर से राजकोष में जमा किया जायेगा।
- 7.6 प्रस्तावित स्थल से सोपरस्टोन के अतिरिक्त अन्य खनिजों के निकलने की दशा में बिना राज्य स्तर से अनुमति प्राप्त किये अन्य खनिजों का दोहन/निकासी न किये जाने की व्यवस्था की गयी है, का उल्लेख किया गया है। भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड के पत्र संख्या-1917/मु०ख०/खनन/141/भू०खनि०ई०/2020-21, दिनांक 07 नवम्बर, 2020 के द्वारा खनिज सोपरस्टोन के आवेदित क्षेत्रों में उपलब्ध मैग्नेसाइट, लाईम स्टोन की एनालिसिस के संबंध में Limit का निर्धारण किये जाने हेतु कन्ट्रोलर जनरल, खान मंत्रालय, भारतीय खान ब्यूरो, नागपुर से मार्गदर्शन प्राप्त किये जाने हेतु पत्र प्रेषित किया गया है, जिसके संबंध में मार्गदर्शन अपेक्षित है। आवेदक के पक्ष में खनन पट्टा स्वीकृति के उपरान्त खनन कार्य के दौरान निकलने वाले अन्य खनिज यथा मुख्य खनिज को एकत्रित कर रखेगा, जिसका निस्तारण भारतीय खान ब्यूरो, नागपुर से प्राप्त होने वाले दिशा-निर्देशानुसार निस्तारण किया जाना होगा।
- 7.7 आवेदक द्वारा राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण, उत्तराखण्ड द्वारा पट्टा पर्यावरण अनुमति संख्या-266-01(83)/2019 दिनांक 12-08-2021 तथा पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली के पत्र संख्या-6/18/2021/WL, दिनांक 11-03-2021 के द्वारा निर्गत NBWL की अनुमति की समस्त शर्तों की अनुमतिना किया जाना अनिवार्य होगा।
- 7.8 आवेदक द्वारा उत्तराखण्ड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड से CTO प्राप्त कर प्रस्तुत करना आवश्यक होगा।
- 7.9 जिला खान अधिकारी, भूतत्व एवं खनिकर्म इकाई, पिथौरागढ़ के पत्र दिनांक 26-12-2019 के साथ संलग्न तहसीलदार, मुनस्यारी, पिथौरागढ़ की आख्यानसार आवेदित क्षेत्रान्तर्गत 44 खातेदारों के सापेक्ष आवेदक के पक्ष में 40 खातेदारों द्वारा अनापत्ति की 63 प्रतिशत क्षेत्रफल आच्छादित होता है, उल्लिखित किया गया है। पट्टा खनन करने वाले खेत/खसरा की सूचना संबंधित जनपद के जिलाधिकारी/विभागीय अधिकारी से प्राप्त की जानी होगी।

10

संलग्नित




एवं संबंधित तहसील के उपजिलाधिकारी के कार्यालय में प्रस्तुत करेगा, जिस खेत/खण्ड में खनन हो रहा है, उसके भूस्वामी से किये गये अनुबन्ध की धाराप्रति खनन कार्य प्रारम्भ करने से 15 दिन पूर्व जिला खान अधिकारी को प्रस्तुत करना आवश्यक होगा।

- 7.10. खनन पट्टा वितेख के निष्पादन हेतु स्टाम्प ड्यूटी का आंगणन उप निबंधक, गीऔरगाव से कराया जाना होगा।
- 7.11. पट्टाधारक द्वारा प्रत्येक वर्ष अनुमोदित खनन योजना में प्रतिवर्ष निर्धारित खनन को उत्तराखण्ड उपखनिज परिहार नियमावली, 2001 (समय-समय पर यथासंशोधित) के प्रथम अनुसूची में खनिज की निकासी के समय प्रभावी रायल्टी दर से गुणा कर प्राप्त रायल्टी की धनराशि को सुसंगत लेखाशीर्षक 0853 अलौह धातु खनन एवं धातुकर्म उद्योग, 102 खनिज रायल्टी शुल्क एवं स्वत्व, 01 खनिज रियायती शुल्क एवं स्वत्व शुल्क में जमा कराया जाना होगा।

खनन पट्टाकृत भूमि के लिए अपरिहार्य भाटक का भुगतान केवल सप्त दश में लागू होगा, जबकि खनन पट्टा क्षेत्रान्तर्गत अपरिहार्य परिस्थितियों में पट्टाधारक द्वारा खनिज का उत्पादन/निकासी किया जाना संभव न हो। पट्टाधारक द्वारा उल्लिखित अपरिहार्य परिस्थितियों का आंकलन सम्बन्धित जनपद के जिलाधिकारी एवं निदेशक, भूतत्व एवं खनिकर्म इकाई की संस्तुति पर राज्य सरकार द्वारा किया जायेगा।

- 7.12. पट्टाधारक खनिज-सोपस्टोन की रायल्टी की दर के 25 (पच्चीस) प्रतिशत का भुगतान जिला खनिज फाउन्डेशन न्यास के बैंक खाते में पृथक से जमा करेगा।
- 7.13. उत्तराखण्ड उपखनिज परिहार नियमावली, 2001 की अनुसूची-1 रायल्टी व 2 अपरिहार्य भाटक के अन्तर्गत किराया (रायल्टी) (यहां के बाद 'कथित' नियमावली कहलायेगी) तथा अधिसूचना सं० 211/VII-1/24-ख/2007, दिनांक 26-2-2016 एवं अधिसूचना सं० 1767/VII-1/24-ख/2007, दिनांक 22.11.2016 एवं यथासंशोधित नियमावली यदि इन प्रपत्रों की नियमों एवं शर्तों के अन्तर्गत कोई किराया, रायल्टी या अन्य राशि, जो राज्य सरकार को देना हो, का भुगतान पट्टेदार द्वारा समयसीमा में नहीं किया जाता तो उसे 24 प्रतिशत प्रतिवर्ष सामान्य ब्याज के साथ उससे उत्तराखण्ड सरकार के एक प्रमाण-पत्र पर भू सारक के बकाया की तरह वसूल किया जायेगा।
- 7.14. आवेदक द्वारा निदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड द्वारा खनन योजना/स्कीम ऑफ माइनिंग हेतु दिशा-निर्देश सम्बन्धी संख्या-1762/खनन/गौण. खनिज-माइनिंग मान /26/भूखनि0ई0/2015-16, दिनांक 31 अक्टूबर 2015, पत्र सं० 301/भूखनि0/26(टी0सी0) भूखनि0ई0/2015-16, दिनांक 17 जून 2020 एवं पत्र सं० 302/भूखनि0/26(टी0सी0) भूखनि0ई0/2015-16, दिनांक 17 जून 2020 में उल्लिखित शर्तों की अनुपालना की जानी होगी।
1. निर्धारित मानक 5.00 है० हेतु 1 एक्सप्लोरेटरी होत प्रतिवर्ष के मानक के अनुसार किया जाना आवश्यक होगा।
 2. ड्रिलिंग मशीन से न्यूनतम 5 है० तक खनन पट्टा क्षेत्र का Core ड्रिल हेतु होल न्यूनतम 30मी० गहराई के मानक के अनुसार प्रतिवर्ष के आधार पर अर्थात् 5.00 है० का मानक खनिज अन्वेषण हेतु नहीं किया गया है, तो खनन कार्य हेतु ट्रेक्टर Mounted Excavator की अनुमति न दिये जाने का परीक्षण किया जायेगा।
 3. ओवर वर्डन ड्रिफ्टिंग का स्थान खनन क्षेत्र सीमा (Mining lease) के अन्दर किया जायेगा।
 4. प्राप्त खनिज मैनेसाईट, सोपस्टोन आदि का रासायनिक विशलेषण कर विवरण लिपि संरक्षित की जाय।

महाराष्ट्र



5. प्राप्त खनिज मैग्नेसाईट को पृथक डम्प में रखा जाय। इसको अन्य ओवर बर्डन के साथ सम्मिलित न किया जायेगा एवं जिला खान अधिकारी द्वारा अभिमत सहित मुख्यालय को निर्धारण हेतु भेजी जाये।
6. ओवर बर्डन डम्प की मात्रा (टन में) सहित विस्तृत विवरण का परीक्षण किया जायेगा।
7. ओवर बर्डन की उपलब्धता, आवेर बर्डन में सम्मिलित किये जाने का आधार सम्पूर्ण रासायनिक विश्लेषण के साथ परीक्षण किया जाये।

अतएव यदि आवेदक उपरोक्त शर्तों के आधार पर स्वीकृत एवं सीमांकित 17.897 हे० भूमि पर सोपस्टोन का खनन पट्टा लेने हेतु सहमत हो, तो अपनी लिखित सहमति एवं खनन पट्टा विनोद निदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड के माध्यम से आलेख को भारतीय स्टाम्प अधिनियम के अनुसार निर्धारित स्टाम्प पर टंकित करवा कर शासन को प्रस्तुत करना होगा।

दिनेश सिंह भाण्डारी
अनु सचिव

संख्या: 1425 (1)/VII-A-1/2021 तददिनांकित।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. निदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड, देहरादून।
2. जिलाधिकारी, पिथौरागढ़।
3. मै० जे०डी० मिनरल्स प्रो० राजेन्द्र सिंह दफौटी पुत्र स्व० श्री नन्दन सिंह दफौटी, वी-54, जल फार्म, छोटी मुखानी, हल्द्वानी, जनपद नैनीताल को उक्तानुसार खनन पट्टा विनोद निष्पादन हेतु नियमानुसार निदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड के माध्यम से प्रस्ताव शासन को उपलब्ध कराना सुनिश्चित करें।
4. गार्ड फाईल।

11/10/2021
लक्ष्मीपति



जिला अधिकारी
पिथौरागढ़

आज्ञा से,

(दिनेश सिंह भाण्डारी)
अनु सचिव

